

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01472/2018**

**Dated Wednesday the 31<sup>st</sup> day of October Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

R. Varalakshmi  
No. 60, Narasaiyer Street  
Old Washermenpet  
Chennai 600 021.

.. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

1. Union of India represented by  
The General Manager  
Southern Railway  
Park Town, Chennai – 600 003.

2. The Divisional Personnel Officer  
Tiruchchirappalli Division  
Southern Railway, Trichy.

.. Respondents

By Advocate **Mr. P. Srinivasan**

### **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard the counsel for the applicant. The applicant has filed this OA seeking the following reliefs:

“To call for the records related to the service of late R. Radhakrishnan and the letter dated 31.05.2017 made by the 2<sup>nd</sup> respondent and further to direct the respondent to extend family pension with effect from the date of death of her husband with all the attendant benefits with admissible interest and to make further order/orders”

2. According to the applicant she is denied the family pension of her late husband R. Radhakrishnan who died in harness on 16.03.2017. The applicant had submitted a representation but no family pension is granted so far. No reply is also given. The counsel would submit that the applicant will be satisfied if a direction is issued to the respondents to consider her claim in accordance with law and pass appropriate orders.

3. Mr. P. Srinivasan takes notice for the respondents.

4. In view of the submission made by learned counsel for the applicant, the OA is disposed of at the admission stage with a direction to the respondents to consider Annexure A3 representation dated 21.08.2017 in accordance with law by passing a

speaking and reasoned order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of without going into the merits of the case.

(T. Jacob)  
Member (A)  
AS

31.10.2018

(P. Madhavan)  
Member(J)